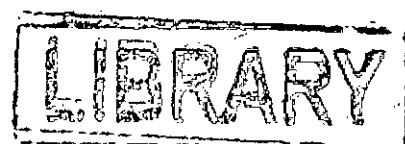


CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH  
KOLKATA

(Through Vedio Conferencing)



OA. 350/669/2021

Date of Order: 27.04.2021

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member

Haran Chandra Neogi, Son of Late Mrityunjoy Neogi, Aged about 56 years, Working as Postman in the Office of Naihati S.O., Under Senior Superintendent of Post Offices, North Presidency Division, Barrackpore and Residing at Village Devoke, P.O. - Mamudpur Via Gorifa, District - North 24-Parganas, Pin - 743 166.

.... Applicant

- V E R S U S -

1. Union of India Service through the Secretary, Ministry of Communication and IT, Department of Tele-communication, Government of India, Having its office at "Sanchar Bhavan", 20, Ashoka Road, New Delhi - 110 001.
2. The Chief Postmaster General, West Bengal Circle, Having its Office at Yogayog Bhavan, Chittaranjan Avenue, Kolkata - 700 012.
3. The Postmaster General, West Bengal Circle, Having its office at Yogayog Bhavan, Chittaranjan Avenue, Kolkata - 700 012.
4. The Assistant Director of Postal Service (Recruitment), West Bengal Circle, Having its office at Yogayog Bhavan, Chittaranjan Avenue, Kolkata - 700 012.
5. The Senior Superintendent of Post Offices, North Presidency Division, Having his office at Barrackpore, District - North 24-Parganas, Pin - 700 120.

..... Respondents.



For the Applicant : Mr. B. Chatterjee, Counsel  
 For the Respondents : Ms. A. Banerjee, Counsel

ORDER (Oral)

Per Ms. Bidisha Banerjee, JM:

Heard ld. Counsel for both sides are present and heard.

2. Having noted that no adverse order is under challenged and seeking identical relief, the applicant has already preferred a representation dated 11.11.2020 to the Respondent authorities which is yet to be disposed of, and as no fruitful purpose would be served by calling for a reply in this matter, unless the representation is decided by the competent authority, I dispose of the OA with a direction upon the competent authority to consider the representation in the light of Annexure A-7 and A-8 of the OA, decide the claim of the applicant and issue a reasoned and speaking order in accordance with law within a period of 3 months from the date of receipt of copy of this order. In the event the applicant is found entitled to the relief as prayed for, an appropriate order in accordance with law be issued within the said period.

4. It is made clear that I have not entered into the merit of this matter and, therefore, all points are kept open for consideration.

5. The OA accordingly stands disposed of. No costs.

  
 (Bidisha Banerjee)  
 Member (J)

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